

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.955/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 23rd day of August, 1996

Shri Suresh Chander
s/o Shri Krishan Behari Lal
r/o House No.708, Type-I
Multistoreyed
Timarpur
DELHI.

... Applicant

(By Shri Prakash Khandelwal, Adv.)

Versus

Union of India : through

1. Secretary
Ministry of Urban Development
Nirman Bhawan
NEW DELHI.

2. Assistant Director of Estates(T-A(B))
Directorate of Estates,
Nirman Bhawan
NEW DELHI.

3. Administrative Officer
Establishment Branch
N.C.C. Directorate
Old Secretariat
DELHI - 110 054.

... Respondents

(By Shri B.Lal, Advocate)

O R D E R(Ore)

Hon'ble Shri R.K.Ahooja, Member(A)

Heard the counsel on either side on the
question of Interim Relief.

2. The learned counsel for the respondents
submits that the applicant stands retired from
service w.e.f. 31.12.1995. As a result, after the
expiry of four months period which is allowed under
the rules, the applicant is required to vacate the
Govt. accommodation. The learned counsel for the

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applicant, on the other hand, submits that since the retirement order is wrong as the applicant is entitled to continue in service till the age of 60 years, there is no basis for the impugned eviction order. I find, however, that in this present OA, the relief sought ~~perhance~~ only to quash the eviction order and does not relate to the question of retirement. After hearing the ^{in sometime} arguments on this point, the learned counsel for the applicant submits that he would like to withdraw this OA with liberty to pursue this matter further in the OA No. 2414/95 in which the retirement itself has been challenged. The learned counsel for the respondents has no objection to the same. Accordingly, this application is disposed of as withdrawn granting liberty to the applicant to seek ^{relief} in the matter of allotment of the quarter under consideration in accordance with law. No costs.

R.K. Ahuja
(R.K. AHOOJA)
MEMBER(A)

/RAO/